

IN THE COURT OF DR. SUDHIR KUMAR JAIN, PRINCIPAL DISTRICT & SESSIONS  
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), Court Room No. 101  
ROUSE AVENUE COURTS, NEW DELHI

20.04.2021

ORDER

**SUBJECT: EN-BLOC ADJOURNMENT OF CASES FROM 20.04.2021 TO 23.04.2021 EXCEPT URGENT MATTER.**

In compliance of direction given in "office order no.2/R/RG/DHC/2021 dated 19.04.2021 of the Hon'ble High Court of Delhi, New Delhi and endorsement no. Power Gaz./RACC/2021/8406-8496-C dated 19.04.2021 that in view of the alarming rise in the Covid-19 cases in the National Capital Territory of Delhi, it is ordered that all the Judicial Officers of the District Courts in Delhi shall take up only urgent cases of their respective courts, through Video conferencing mode".

Accordingly, as per direction of Ld. Presiding Officer, all the other matters listed before this court are adjourned *en-bloc* to the following dates mentioned against case titled as per table given below:-

S.No.	Case No.	Case Titled	Dated fixed	Next Date of Hearing	Remarks
1	CC/263/2019	CBI Vs. Mrs. Sarla @ Sarla Devi	20.04.2021	20.05.2021	
2.	CBI/307/2019	CBI VS. Raj Kumar Tyagi	20.04.2021	20.05.2021	
3.	CC/18/2021	State Vs. Sunita & Ors.	22.04.2021	21.05.2021	
4.	SC/3/2019	CBI Vs. Ashok Kumar Chawla & Ors.	22.04.2021 & 23.04.2021	21.05.2021	<b>23.04.2021 stands cancelled</b>

The arrangements qua mentioning and hearing of urgent matters through Video Conferencing using CISCO WEBEX platform shall continue as before.

**Note:- Ld. Presiding Officer is under home quarantine.**

  
20/4/21  
**Reader**

In the Court of the Ld. Principal District & Sessions Judge  
cum-Special Judge (PC Act) (CBI)  
Rouse Avenue Courts, New Delhi  
**20.04.2021**

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